

- (i) Making the estimates more people-friendly, and the data more accessible to general public.
- (ii) Proactive disclosure of various aspects of implementation through website, wall-writing and other means.
- (iii) All material for the works to be procured only by transparent tender process which shall be open for scrutiny.
- (iv) Strengthening the provisions of social audit, along with provisions for follow-up action on the reports.
- (v) Introduction of concurrent social audit with the active youth in every village.

Irregularities in MGNREGA

1973. SHRI D.P. TRIPATHI: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether it is a fact that many a grave irregularities in the implementation of MGNREGA have been found in several States;
- (b) if so, the details thereof;
- (c) whether Government is considering to stop funds to these States; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) and (b) The Ministry has received 3,508 complaints about implementation of Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) during the last 3 years and current year as per details given in the Statement (*See below*). All these complaints are examined in consultation with the State Governments or by an independent enquiry by National Level Monitors. Based on the enquiry, 1,865 complaints are closed after directing States to take action as per enquiry. The balance 1,643 are under enquiry.

(c) and (d) Where defects in implementation are noticed after due enquiry, Government directs the concerned State Government to rectify or take action on the persons found responsible and send compliance report. No case has been found, where Central Government should exercise powers under Section 27 (2) of the Act namely stoppage of funds for the whole State, was found warranted.

*Statement**The details of complaints regarding MGNREGA*

Sl. No.	State	Received till 31.03. 2012	Received during the year (since 1.4.2012)	Total received	Disposed till 31.3.2012	Disposed since 1.4.2012	Total disposed	Balance under enquiry
1	Andhra Pradesh	43	9	52	19	9	28	24
2	Assam	43	1	44	11	0	11	33
3	Bihar	200	43	243	51	6	57	186
4	Chhattisgarh	100	22	122	59	18	77	45
5	Goa	1	0	1	0	0	0	1
6	Gujarat	40	10	50	15	11	26	24
7	Haryana	73	6	79	50	2	52	27
8	Himachal Pradesh	35	1	36	12	5	17	19
9	Jharkhand	136	16	152	62	14	76	76
10	Karnataka	35	3	38	13	3	16	22
11	Kerala	12	4	16	6	5	11	5

12	Lakshadweep	341	81	422	172	36	208	214
13	Madhya Pradesh	122	29	151	36	38	74	77
14	Maharashtra	10	4	14	6	4	10	4
15	Manipur	16	2	18	2	7	9	9
16	Mizoram	1	0	1	1	0	1	0
17	Nagaland	6	0	6	3	0	3	3
18	Odisha	75	5	80	25	3	28	52
19	Punjab	3	2	5	0	2	2	3
20	Rajasthan	36	7	43	12	19	31	12
21	Sikkim	249	0	249	130	1	131	118
22	Tamil Nadu	19	1	20	7	5	12	8
23	Tripura	3	0	3	2	1	3	0
24	Uttar Pradesh	1290	284	1574	662	261	923	651
25	Uttarakhand	36	5	41	10	19	29	12
26	West Bengal	46	2	48	21	9	30	18
ALL INDIA		2971	537	3508	1387	478	1865	1643